

**IN THE COURT OF III ADDITIONAL DISTRICT AND SESSIONS
JUDGE(PCR), MADURAI.**

PRESENT : Tr. A. Dhanasekaran. M.A.,M.B.A.,M.L.,

III Additional District Judge (PCR), Madurai.

Wednesday the 24th June 2020.

Crmp.No. 405 / 2020

CRIME NO. 595 / 2020

Arun Kumar (22/2020),

S/o Gopi,

Chinnakannu Nagar 2nd Street,

Nagamalai Pudukkottai,

Madurai.

----- Petitioner / Accused

/ Vs /

State through the Sub - Inspector of Police,

Nagamalai Pudukkottai Police Station,

Madurai.(**Crime No. 595/2020**)

----- Respondent / Complainant

ORDER

1. This 3rd bail application received from Advocate Thiru. P .Thiruppathi through e-mail on 19.06.2020 Objections called for from the Special Public Prosecutor and Defacto Complainant. Reply from Special Public Prosecutor Thiru. A.Kalyanasundaram and defacto complainant are received through Whatsapp on 24.06.2020.

2. The Petitioner / Accused side has stated that the allegations against the accused are not true and false case has been filed and further the accused is in custody from 22.04.2020, the accused is ready to comply any condition imposed by the court and hence prayed to release the accused on bail.

3. The prosecution side given reply stating that the investigation is still pending, if the accused is released on bail, he may tamper the witnesses,the defacto complainant given reply stating that the accused may be released and hence the bail petition may be dismissed.

4. Both side considered. This case is registered against the accused under Section 294(b),417, 376, 506(i) IPC r/w 3(1)(r), 3(1)(s), 3(1)(w)(ii) of SC/ST (POA) Act 2015, on the complaint of the young girl the defacto complainant herein. Moreover

already two Bail petitions in Cr.m.p. 393/2020 and Cr.m.p. 399/2020 were dismissed by this court on 5-6-20 and 12-6-20 respectively. At this circumstances the reply of the defacto complainant stating the accused may be released is unacceptable. Pending of investigation of grave nature of alleged offence against the accused and no change of circumstances, this court is not inclined to release the accused on bail at this stage.

5. Therefore this bail application is dismissed.

/Sd/ A.Dhanasekaran,
III Addl. District & Sessions Judge (PCR),
Madurai.